

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4012 of 2020**

1. Sufiyan Ansari
2. Murari Mandal
3. Juned Ansari

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners
For the State

: Mr. Sudhansu Kr. Deo, Advocate
: Ms. Priya Shrestha, A.P.P.

02/27.07.2020 Heard Mr. Sudhansu Kr. Deo, learned counsel for the petitioners and Ms. Priya Shrestha, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioners are accused in connection with Cyber P.S. Case No. 12/2020.

Mobile phone, SIMS, cash etc., were recovered from the petitioners and they were suspected to be involved in cyber crime.

Learned counsel for the petitioners submits that the petitioners do not have criminal antecedents and they are in custody since 28.02.2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Cyber P.S. Case No. 12/2020, subject to the condition that one of the bailors should be a close relative of the petitioners.

(R. Mukhopadhyay, J.)